

FIR No. 460/2017
PS Punjabi Bagh
State Vs. Amit Kumar & Ors.
U/s 392/394/397/34 IPC & 27/54/59 Arms Act

17.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Mohit Batra, Ld. Counsel for the applicant/accused namely Amit, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Heard.

Ld. Counsel for the applicant submits that the matter may be put up with file on any day on which the court is having duty as per

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Bail Roster of this month.

Ld. Addl. P.P. for the State submits that the matter may be put up on any date, as prayed.

On request and in the interest of justice put up with file on 21.07.2020 through video conferencing.

Ahlmad to put up the present application under consideration with file on the next date.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
17.07.2020

FIR No. 390/2015
PS Mundka
State Vs. Pawan Kumar
U/s 302/365/201/120B/34 IPC

17.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri S.K. Verma, Ld. Counsel for the applicant/accused namely Pawan Kumar, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Heard on the application for interim bail.

Report of SI Ramesh Kumar dated 16.07.2020 perused.

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Ld. Counsel for the applicant has submitted that applicant is in J.C. for last more than two years and is not involved in any other case. It is submitted by Ld. Counsel for the applicant that ground of seeking interim bail is recommendations/ guidelines of the Hon'ble High Powered Committee of Hon'ble High Court of Delhi as issued from time to time.

On the other hand Ld. Addl. P.P. for the State has strongly opposed the interim bail application and submitted that regular bail application of this applicant Pawan Kumar was dismissed on 09.07.2020.

In the application it is mentioned that first regular bail application was dismissed as withdrawn on 26.06.2020 and second bail application was dismissed on 09.07.2020.

Ld. Addl. P.P. for the State has submitted that the conduct of the applicant is noteworthy in this case and the said conduct does not entitle the applicant to be admitted to interim bail. Ld. Addl. P.P. for the State has submitted that earlier the applicant was declared Proclaimed Offender and the material witnesses i.e. Smt. Roshni, Virender and Jyoti are yet to be examined.

Ld. Counsel for the applicant has clarified that Roshni is mother of the deceased and Jyoti is wife of the deceased. Ld. Counsel

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for the applicant has submitted that any condition may be imposed upon the applicant and applicant is aged 28 years.

Ld. Addl. P.P. for the State has submitted that as per report of IO the applicant is residing in same locality as that of complainant and he may influence the witnesses. Ld. Addl. P.P. for the State has submitted that even if assuming that conduct of the accused in jail may be good even then the applicant is not entitled for interim bail as there are strong chances of influencing the prosecution witnesses and tampering with evidence.

Admittedly, the accused was declared Proclaimed Offender earlier and he is resident of same locality as that of the material witness/ witnesses.

Ld. Addl. P.P. for the State has also submitted that guidelines of the Hon'ble High Powered Committee are to be followed in letter and spirit, however, keeping in view the conduct of the applicant in each case. It is further submitted by Ld. Addl. P.P. for the State that the applicant cannot claim interim bail as a matter of right and it is also submitted by Ld. Addl. P.P. for the State that as per the guidelines of Hon'ble High Powered Committee issued from time to time including that issued on 20.06.2020, the applicant/ accused

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cannot claim bail as a matter of right. It is further submitted by Ld. Addl. P.P. for the State that the provisions of Section 365/201/120B/34 IPC are also coupled alongwith provisions of Section 302 IPC in this case and the guidelines are regarding Section 302 IPC and other offences and the criteria as laiddown by the Hon'ble High Powered Committee is not fulfilled in this case.

I have considered the rival submissions of both the sides and perused the material on record.

Regular bail application of applicant has already been dismissed on merits recently. The conduct of the applicant as a whole as reflected above does not entitle the applicant to be admitted on interim bail. The material witnesses and the applicant are residing in same locality. There are chances of influencing the prosecution witnesses. The other provisions of IPC are also involved in this case in addition to Section 302 IPC.

In view of above facts and circumstances, I see no merits in the application under consideration. Hence, the same is hereby dismissed. Ordered accordingly. Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
17.07.2020

FIR No. 293/2014
PS Kirti Nagar
U/s 302/34 IPC
State Vs. Abdul Samad @ Guddu & Ors.

17.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

This is a fresh application received today from Bail Section, West, Tis Hazari Courts, Delhi as submitted by the Reader of the court.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App. as he is already connected through video conference for hearing argument on bail applications fixed today).

Ms. Kirti Gupta, Ld. Counsel for accused Abdul Samad, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj,

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17/7/2020

Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

This is a fresh application for extension of interim bail.

Heard. Perused.

Ld. Counsel for the applicant has submitted that initially the applicant was admitted to interim bail on 19.05.2020 vide order passed by Shri Vishal Singh, Ld. ASJ-03, West, Delhi and subsequently interim bail was extended for another 30 days vide order dated 17.06.2020 passed by this court.

Ld. Addl. P.P. for the State submits that the report of IO may be called regarding the involvement of the applicant in any other criminal case during the period of interim bail.

On request put up for consideration through video conferencing on 20.07.2020. Meanwhile, report of IO be called as mentioned above.

Interim bail of applicant/accused Abdul Samad is extended till next date only on previous terms and conditions in the interest of justice.

Copy of this order be provided to both the sides. One copy of this order be sent to the Jail Superintendent for information and one

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Handwritten signature and date: 17/7/2020

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copy of this order be sent to the IO for compliance.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
17.07.2020

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SC No. 56460/2016
FIR No. 293/2014
PS Kirti Nagar
State Vs. Abdul Samad @ Guddu & Ors.

17.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App. as he is already connected through video conference for hearing argument on bail applications fixed today).

Ms. Kirti Gupta, proxy counsel for Shri Tabish Sarosh, Ld. Counsel for accused Abdul Samad @ Guddu, through video conferencing through CISCO Webex App.

Shri V.A. Farooqui, Ld. Counsel for accused Jalees Ahmad @ Lal Batti, through video conferencing through CISCO Webex App.

Shri Aman Goel, proxy counsel for Shri Sarvesh Kumar, Ld. Counsel for accused Nazarul Hassan @ Ali, through video conferencing

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17/7/2020

through CISCO Webex App.

The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Heard. Record perused.

Since the case is at the stage of final arguments , therefore, it is an urgent case.

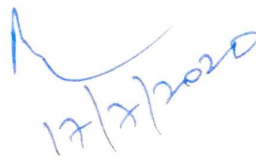
Reader of the court has informed that all the Ld. Counsels for the accused persons were not available simultaneously and, therefore, could not be contacted simultaneously through video conferencing. However, Ld. Counsels for the accused persons have been connected through video conferencing through CISCO Webex one after the other.

I have heard them.

Reader of the court has further informed that none of the Ld. Counsels for the accused persons have sent any written submissions so far on the dedicated e-mail id of the court i.e. readerasj04west@gmail.com.

Ms. Kirti Gupta, Ld. Proxy Counsel has sought adjournment on the ground that main counsel is not well and it is further submitted that accused Abdul Samad is on interim bail and is in Uttar Pradesh and

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17/7/2020

he could not be contacted and he was also having some family issues.

Shri V.A. Farooqui, Ld. Counsel for the accused Jalees Ahmad @ Lal Batti submitted that he is not prepared for making oral submissions today. He also sought time for filing the written submissions on dedicated e-mail id of the court.

Shri Aman Goel, proxy counsel for accused Nazarul Hassan @ Ali also sought adjournment and stated that the main counsel is not available today as the daughter of the main counsel is having online school examination of 6th standard and he is occupied there.

Request for adjournment was made on behalf of all the accused persons accordingly.

On request and in the interest of justice, put up for final arguments through video conferencing through CISCO Webex App. on 13.08.2020.

Ld. Counsels for accused persons are directed to submit brief written submissions, through dedicated e-mail id of the court i.e. readerasj04west@gmail.com within two weeks from the date of this order. They be also informed that they may also advance oral arguments through video conferencing on the next date in this case.

Reader/Ahlmad shall ensure that causelist shall separately

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indicate and reflect this case as urgent.

Reader of the court is directed to send message by e-mode to the Ld. Counsels for accused persons regarding the next date in this case.

The Ahlmad of the court has submitted that he has informed the next date and purpose to the Ld. Counsels for the accused persons and the requisite message shall also be sent to them.

Ahlmad is also directed to issue notice to the concerned Jail Superintendent through Nodal Officer, if any, by e-mode/ prescribed mode for the next date with directions to connect accused Abdul Samad @ Guddu S/o Mohd. Umar, Nazarul Hassan @ Ali S/o Shri Shamim Ahmad and Jalees Ahmed @ Lal Batti S/o Bashir through CISCO Webex App. on video conferencing.

Copy of the order be also sent to the Ld. Counsels for all the accused persons by e-mode for information.

In the interest of justice, copy of this order be also sent to the concerned Jail Superintended for compliance and to apprise the accused persons about the status of the case.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
17.07.2020

CA No. 126/2017
Kamal Ajmani Vs. Tishna Ajmani @ Honey Kumar

17.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Ms. Meena Jha, Ld. Counsel for applicant, through video conferencing through CISCO Webex App.


Non-applicant Shri Kamal Ajmani, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Heard.

Non-applicant Shri Kamal Ajmani submits that presently he

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is residing in Mohan Garden, Uttam Nagar, Delhi and he has no objection if the FDR in the sum of Rs. 1,26,500/- in the name of applicant is released to her. Non-applicant has clarified that earlier i.e. before marriage the applicant Tishna Ajmani was known/named as Ms. Honey Kumar and, therefore, FDR is in the name of Ms. Honey Kumar.

As per report of Ahlmad dated 07.07.2020 two FDRs are on record i.e. one is in the sum of Rs. 26,500/- and other is in the sum of Rs. 1,00,000/-.

In view of above submissions and in the interest of justice non-applicant Shri Kamal Ajmani is directed to furnish the No Objection Certificate regarding the release of the said FDR amount in favour of the applicant on the dedicated e-mail id of this court i.e. readerasj04west@gmail.com.

Non-applicant has been apprised of the said dedicated e-mail id of the court. He submits that he shall send the requisite No Objection through e-mail on said dedicated e-mail id within day or two.

Now on request on behalf of applicant put up for consideration on 21.07.2020 through video conferencing.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
17.07.2020

SC No. 622/2017
FIR No. 271 /2017
PS Nangloi
State Vs. Rohan @ Rohit

17.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).


None for the accused.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

The case is at the stage of PE.

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17/7/2020

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 04.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
17.07.2020

Crl. Rev. No. 56156/2016
Navit Bansal Vs. State & Ors.

17.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent no.1 (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for respondent no. 2 & 3.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.


17/7/2020

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Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 04.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
17.07.2020

FIR No. 648/2017
PS Ranhola
State Vs. Sonu Bansal
U/s 302/34 IPC

17.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri B.L. Madhukar, Ld. Counsel for the applicant/accused namely Sonu Bansal, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Reader of the court has informed that report of the IO and the concerned Jail Superintendent has not come so far.

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On request on behalf of applicant be awaited.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
17.07.2020

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17.07.2020

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri B.L. Madhukar, Ld. Counsel for the applicant/accused namely Sonu Bansal, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Report of Inspector Sahi Ram dated 09.07.2020 has come alongwith previous involvement report. However, report of the concerned Jail Superintendent has not come as per last order as submitted by the Reader of the Court.

Now report of concerned Jail Superintendent be called regarding the conduct of the applicant during the period of custody in

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17/7/2020

jail in this case.

On request put up for consideration through video conferencing on 20.07.2020. Copy of this order be sent to the concerned Jail Superintendent for compliance.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
17.07.2020